

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1208/ND/2019

In the matter of :

Luxe Enterprises

.. PETITIONER

Vs.

Flaura High Tech Appliances (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 01.10.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

For the Petitioner /Op. Creditor :Mr. Ankur Singhal and Ms. Aakansha Pathak,
Advocates


For the Respondent/Corporate Debtor :

For the Intervener :


ORDER

Mr. Ankur Singhal, Ld. Counsel for the Petitioner represents that Settlement has been arrived between the parties vide Settlement Agreement dated 28.9.2019 and in view of the same, he seeks to withdraw this Petition. Taking into consideration the said representation and in view of Rule 8 of I&B (Application to Adjudicating Authority) Rules, 2016, this Petition stands dismissed as withdrawn. The parties to abide the terms of Settlement and in case of non-compliance, liberty is given to the Petitioner to come before this Tribunal afresh for the same.

Let the files be consigned to records.



(K.K. Vohra)
MEMBER (TECHNICAL)



(K. VARADHARAJAN)
MEMBER (JUDICIAL)